

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****ORIGINAL APPLICATION No. 310/00802/2019****Dated Friday ,the 28th day of June, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

R.Muthulakshmi
Pharmacist
General Hospital
KaraikkalApplicant

By Advocate M/s Ratio Legis

Vs

Union of India,
Rep. by The Medical Superintendent,
General Hospital,
Kamarajar Salai,
Karaikkal ...Respondent

By Advocate Mrs. S.Devie

ORAL ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"I. To call for the records related to the service particulars of applicant and the representation dated 07.05.2019 and further to direct the respondent to arrange to issue a salary certificate and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. Learned counsel for the applicant submits that the applicant is working as a Pharmacist in the General Hospital, Karaikkal. She made Annexure A1 representation dated 07.05.2019 to the respondent seeking to issue her "Pay certificate" for the month of April for the purpose of getting loan from "Urban Bank", Puducherry which is still pending. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A1 representation to the extent the instructions permitted in accordance with law and the facts of her case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Mrs. S.Devie takes notice for the respondent.

4. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A1 representation dated 07.05.2019 of the applicant in accordance with law and in the light of the facts of her case to the extent permitted by

standing instruction, pass a detailed and speaking order in accordance with law within a period of 3 weeks from the date of receipt of a copy of this order.

5. The OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)
SV

28.06.2019

(P.Madhavan)
Member(J)